

**Wind World (India) Limited**  
(claims filed till last date of claim submission, i.e. November 17, 2018)  
(updated as on February 02, 2026)

Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016  
Date of commencement of CIRP : 20 February 2018

**Annexure 4 - Unsecured financial creditors (other than financial creditors belonging to any class of creditors)**

Name of Creditor (INR)	Amount claimed	Amount admitted	Amount not admitted	Amount Repaid	Revised Amount admitted	Voting share
Indian Renewable Energy Development Agency Limited (IREDA)	2,074,737,500	1,801,414,466	273,323,034	438,573,416	1,362,841,050	3.05%
<b>Total</b>	<b>2,074,737,500</b>	<b>1,801,414,466</b>	<b>273,323,034</b>	<b>438,573,416</b>	<b>1,362,841,050</b>	<b>3.05%</b>

Note 1. Above table setting out the reconstituted CoC with the voting share is based on the information available with the Resolution Professional.

Note 2. Pursuant to the satisfaction of debt obligations by the subsidiary companies, the Corporate Guarantee liabilities of Corporate Debtor has been correspondingly reduced. In alignment with this adjustment, an 'Amount Repaid' column has been incorporated for the claims submitted by IDBI Bank, Punjab National Bank (PNB), and the Indian Renewable Energy Development Agency (IREDA). The stated modification in the CoC constitution is allowed by Hon'ble NCLT vide order dated 11 November 2025.